1THE PUNJAB LAND REVENUE (SPECIAL ASSESSMENT) ACT, 1955.

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THE PUNJAB LAND REVENUE (SPECIAL ASSESSMENT) ACT. 1055

PUNJAB ACT NO. VI OF 1956.

[Received the assent of the Governor of Punjab on the 24th April, 1956, and was first published in the Punjab Government Gazette (Extraordinary) of the 27th April, 1956.]

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	No.	Short Title	Whether affected by later legislation
1956		The Punjab Land Revenue (Special Assessment) Act, 1956	Extended to the territories which immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union and amended in part by Punjab Act No. 18 of 1958. Amended by Punjab Act No. 17 of 1963. Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.
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Be it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Punjab Land Short title, extent Revenue (Special Assessment) Act, 1955.

ment.

- (2) It extends to the whole of the 4[Union territory of Chandigarh].
 - (3) It shall come into force at once.
- 2. In this Act, unless there is something repugnant in the subject or context,-
 - (1) "Land" means land which for reasons specified in clause (f) of sub-section (1) of section 59 of the

Definitions.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1955, pages 631-632.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, page 546K.

^{*}For Statement of Objects and Rasons, see Punjab Government Gazette (Extraordinary), 1963, dated the 19th February, 1963.

^{&#}x27;Substituted for the words "State of Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

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Land Revenue Act, 1887, as amended by Punjab Land Revenue Act, requires revision in the Act, XIII of 1952, requires revision in the assessment of its land revenue.

- (2) "Factory" means a factory as defined in section
- (3) Any expression used and not defined in this Act shall have the same meaning as is assigned to it in the Punjab Land Revenue Act, 1887.

Levy of special ssessment.

1[3. (1) With effect from the Kharif harvest, 1955, In the territories which immediately before the 1st November, 1956, were comprised in the State of Punjab, and from the kharif harvest, 1957, in the territories which, immediately before that date, were comprised in the State of Patiala and East Punjab States Union] and notwithstanding anything to the contrary contained in the Punjab Land Revenue Act (Act XVII of 1887), land under this Act shall be assessed to land revenue by Assistant Collector, First Grade, having jurisdiction, at the rates specified in the Schedule appended hereto:

Provided that the special assessment so levied shall not have the effect of adding to the value of any jagir or any assignment of land revenue.

(2) Any person affected by an assessment made under sub-section (1) may, within 30 days from the date of

¹Section 3 of Punjab Act No. 17 of 1963 reads as under :-

[&]quot;3. Notwithstanding anything contained in the Punjab Land Revenue (Special Assessments) Act, 1955, or in any other law for the time being or in any judgment, decree or order of any court or other authority, where, at any time after the 15th day of May 1050 at any time after the 15th day of May, 1958, and before the commencement of the Punjab Land Revenue (Special Assessments) Amendment and Validation Act. 1963 and special assessments) Amendment and Validation Act. 1963 and special assessments. dation Act, 1963, any special assessment has been made in respect of the lands, situated outside the limits of municipalities and notified area mittees, in the territories which, immediately before the 1956, were comprised in the State of Patiala and East Punjab States Union, such special assessment shall be and Fatiala and East Punjab States Union, been such special assessment shall be, and shall be deemed always to have been valid and shall not be questioned and shall be deemed always to have not valid and shall not be questioned on the ground that such lands were the lands situated in the limits of District Boards or that no District Boards

^{*}Inserted by Punjab Act No. 18 of 1958.

demand of the assessment, present a petition for reconsiderademand of the assessment so far as it affects him to the tion of Collector who shall pass an order setting forth tion of the association of the a Assistant for granting or refusing it. s for graines of the Assistant Collec(3) An appeal from an order of the Assistant Collec-(3) An appoint the Collector whose decitor shall be final.

sion shall be final.

4. The assessment at the rates fixed in the Schedule Duration of special shall remain in force till such time as special assessment shall remain the Revenue Officer in accordance with the is made by the Punjab Land Revenue Act 1997 is made of the Punjab Land Revenue Act, 1887, and the provisions of thereunder. rules made thereunder.

5. Land Revenue assessed under the Act shall be Collections recoverable as land revenue under the Punjab Land Revenue Act, 1887.

SCHEDULE

Description

Rate of Land Revenue

1. Land when put to use for a 20 times the existing land revenue cinema or theatre building 2. Land when put to use as a house when situated in the limits of-

(i) the Municipal Committees, 1st and 2nd Class, and Cantonments

4 times the existing land revenue rates

(ii) Municipal Committees, III Class

3 times the existing land revenue

(iii) Notified Area Committees

Double the existing land revenue

(iv) District Boards (or Zila, Parishads)

Double the existing land revenue rate

- 3. Land when put to use for other non-agricultural purposes, such as a factory not specified above, when situated in the limits of-
 - (i) The Municipal Committees, 1st and 2nd Class and Cantonments

15 times the existing land revenue rates

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Description

Rate of Land Revenue

(ii) Municipal Committees, III Class

12 times the existing land revenue

(iii) Notified Area Committees

10 times the existing land revenue

(iv) District Boards (or Zila, Parishads)

10 times the existing land revenue

Note I.—Where only one land revenue rate was fixed at settlement for nehri land, that rate shall be taken as the rate of land revenue while in other cases including revenue-free lands, the highest barani land revenue rate shall be taken as the land revenue rate for the purpose of